

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-111/2012/3110/A**

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Raktim Duarah,  
District & Sessions Judge,  
Nagaon.

Dated Guwahati the <sup>th</sup> 11 May, 2022

Sub: **Commuted Leave.**

Ref:- Letter No. DJN/3551 dtd. 09.05.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **commuted leave for six days from 02.05.2022 to 07.05.2022 along with station leave permission till the morning of 09.05.2022** (prefixing 01.05.2022 & suffixing 08.05.2022), subject to submission of your leave application in prescribed format with leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Your prayer for conversion of casual leave on 02.05.2022 into this period of commuted leave has been granted too. Further, you have been asked to hand over charge retrospectively to the Addl. District & Sessions Judge, FTC, Nagaon and in his absence to the next senior most Judicial officer at the station.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-111/2012/3111-12/A, dated** , 11, -05-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. The Project officer, Gauhati High Court, Guwahati.

**JT. REGISTRAR (VIGILANCE)**

*Rdo*